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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

Original Application No. 359 of 1990.

Date of decision : April 28, 1992.

Prasanta Kumar Tripathy ...

Applicant.

Versus

Union of India and others ...

Respondents.

For the applicant ...

M/s. Devananda Misra  
Deepak Misra,  
R. N. Naik, A. Deo,  
B. S. Tripathy, P. P. Panda,  
Advocates.

For the respondents ...

Mr. Aswini Kumar Misra,  
Sr. Standing Counsel (CAT)

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C O R A M :

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

A N D

THE HONOURABLE MR. C. S. PANDEY, MEMBER (ADMINISTRATIVE)

...

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ?
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

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## JUDGMENT

K.P. ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays to for a direction be issued to the respondents to confine the selection procedure to the candidates sponsored by the Employment Exchange and while considering the past experience of the applicant, he should be appointed.

2. Shortly stated, the case of the applicant is that he was appointed provisionally as an Extra-Departmental Delivery Agent on 1.11.1988 and continued as such till April, 1989. In order to fill up the post on regular

basis Respondent No.3 sent requisition to the Employment Exchange to sponsor names of certain candidates and appointed one Gajendra Mahali as Extra-Departmental Delivery Agent of Bodhapur Post Office. In O.A.196 of 1989 this Tribunal set aside the selection and directed the competent authority to proceed in the matter of selection according to law. Thereafter, the competent authority not only called for names from the Employment Exchange but invited applications from the open market. The applicant had a grievance on this issue.

3. During the course of hearing advanced by Mr. R. N. Naik, learned counsel for the applicant and Mr. Aswini Kumar Misra, learned Senior Standing Counsel (CAT) appearing for the respondents it came to our notice that vide letter dated 13.3.1992 the applicant has been selected and appointed to the said post. Hence, this application has become infructuous and disposed of accordingly, NO costs.

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C. Bhandary  
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MEMBER (ADMINISTRATION)

.....  
K. S. Sarangi  
28/4/92  
.....  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench. Cuttack.  
April 28, 1992/Sarangi.

